

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.86(ND)/2016

IN THE MATTER OF:

Subhash Chander Manocha & Ors.

.... Petitioners

Vs.

M/s. Columbus Premier Shoes Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 03.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Vasudha Sen,
Ms. Parvindar Tanvar, Advocates

For the Respondent : Mr. A.S. Chandhiok, Sr. Adv.
Ms. Manmeet Arora, Mr. Tarang Gupta,
Adv.
Mr. Sharad Rajwanshi, FCS

ORDER

On the request made on behalf of the petitioner, hearing is deferred to 30th October, 2017.

- Sd -
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

03.10.2017
V. Sethi